

MR. DEPUTY-SPEAKER : No, not like this.

*(Interruptions)*

PROF. MADHU DANDAVATE : After that the statement had come from Mr. Kuldip Nayar—he said, I had an interview. So, let them try to clarify. The entire House will be happy if it is contradicted.

MR. DEPUTY-SPEAKER : Yesterday, we received a calling attention motion regarding this matter.

PROF. MADHU DANDAVATE : This is something more.

MR. DEPUTY-SPEAKER : Your adjournment motion related to this matter only.

PROF. MADHU DANDAVATE : After yesterday 24 hours have passed unfortunately.

MR. DEPUTY-SPEAKER : They will find out the facts and let you know.

SHRI AMAL DATTA : But let them say something about it. It is something of so much national importance.

MR. DEPUTY-SPEAKER : Definitely they will do. Don't worry.

Papers to be laid on the Table.

*[Translation]*

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Deputy Speaker, Sir, yesterday, I was not permitted to enter the Akashwani building on my Lok Sabha pass and the Police men stopped me.

*[English]*

MR. DEPUTY SPEAKER : You give in writing to us. We shall see what we can do about it.

*[Translation]*

SHRI BALKAVI BAIRAGI : I have submitted the entire matter. The police told

me that Lok Sabha pass was not valid there.

*[English]*

MR. DEPUTY-SPEAKER : That is already referred. Now, Papers to be laid.

12 02 hrs

#### PAPERS LAID ON THE TABLE

*[English]*

Review on the working of and Annual Report of Coal India Limited for 1985-86 and Statement showing reasons for delay in laying these papers.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the Coal India Limited for the year 1985-86.

(ii) Annual Report of the Coal India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library. See No. LT. 3759/87.]*

Notification under Essential Commodities Act, 1955 and Review on the working of and Annual Report of Indian Standards Institution for 1985-86

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): On behalf of Shri Ghulam Nabi Azad : I beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1986-87 Production) Amendment

Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 104 (E) in Gazette of India dated the 20th February 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3760/87]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institution for the year 1985-86.

[Placed in Library. See No. LT-3761/87.]

**Notifications under Finance Act, 1979,  
Central Excises and Salt Act, 1944,  
Customs Act, 1962, and Central  
Excise Rules, 1944**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : I beg to lay  
on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979 :-

(i) G.S.R. 1965(E) published in Gazette of India dated the 8th December, 1986 together with an explanatory memorandum regarding exemption to delegates and their spouses who attended the Conference of Chief Justices of Common-Wealth African Countries held in New Delhi from 8th to 10th December, 1986 from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Conference.

(ii) G.S.R. 23(E) published in Gazette of India dated the 9th January, 1987 together with an explanatory memorandum regarding exemption to Heads of Delegations and their spouses, Members of the delegations and their spouses and other officials of the delegations who attended the Africa Fund Committee Summit held at New Delhi from 19th to 25th January, 1987 from the payment of foreign travel tax in respect of their international journey to any place outside India

at the close of the said Summit. [Placed in Library. See No. LT 3762/87.]

(2) A copy of the Central Excise (Seventeenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1301 (E) in Gazette of India dated the 22nd December, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT 3763/87.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 1341 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum prescribing a concessional import duty of 25 per cent for raw materials and components imported for the manufacture of goods to be supplied to ONGC/OIL/GAIL subject to conditions mentioned in the notification.

(ii) G.S.R. 1342 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum prescribing a concessional import duty of 25 per cent on goods imported for HAZIRA-BIJAPUR/JAGDISHPUR Gas Pipeline project subject to certification by the authorities mentioned in the notification.

(iii) G.S.R. 1343 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum regarding exemption to goods imported into India in connection with onshore Oil exploration or exploitation from the basic customs duty in excess of 25 per cent AD VALOREM and the additional duty of customs leviable thereon.

(iv) G.S.R. 1344 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum extending complete exemption from import duty available to imports by ONGC/OIL for off-shore operations to imports by India or foreign companies under contract with ONGC/OIL also subject to certification by the authorities mentioned in the notification.

(v) G.S.R. 1345(E) published in Gazette of India dated the 30th December, 1986 together

with an explanatory memorandum making certain amendments to Notification Nos. 127/82-Customs dated the 1st May, 1982, 210/82-Customs dated the 10th September, 1982 and 13/81-Customs dated the 9th February, 1981.

(vi) G.S.R. 1346 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 312/86-Customs dated the 13th May, 1986 so as to continue auxiliary duty of Customs in respect of certain notifications mentioned in the said notification.

(vii) G.S.R. 1350 (E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 314/86-Customs dated the 13th May, 1986.

(viii) G.S.R. 13 (E) published in Gazette of India dated the 6th January, 1987 together with an explanatory memorandum regarding exemption to rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from 100 per cent Export Oriented Undertakings.

(ix) G.S.R. 39 (E) published in Gazette of India dated the 16th January, 1987 together with an explanatory memorandum reducing the export duty on coffee from the level of Rupees 1000 per quintal to Rupees 600 per quintal.

(x) G.S.R. 66 (E) published in Gazette of India dated the 20th January, 1987 together with an explanatory memorandum regarding exemption to silver when imported into India under the Scheme for export of silver jewellery and articles against silver supplied by the foreign buyer from the whole of the duty of customs leviable thereon.

(xi) G.S.R. 67 (E) published in Gazette of India dated the 28th January, 1987 together with an explanatory memorandum regarding exemption to silver when imported into India by or on behalf of the State Bank of India for being sold as replenishment for the silver used in jewellery or articles exported out of India under the Scheme of Export

Promotion and Replenishment for Silver jewellery and Silver articles from the whole of the duty of customs leviable thereon.

(xii) G.S.R. 80 (E) published in Gazette of India dated the 4th February, 1987 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 30-Customs and 31-Customs dated the 28th January, 1987, from the auxiliary duty of customs leviable thereon.

(xiii) G.S.R. 81 (E) published in Gazette of India dated the 4th February, 1987 together with an explanatory memorandum making certain amendments to Notification No. 129/76-Customs dated the 2nd August, 1976, so as to prescribe a total customs duty of 25 per cent on import of pulses. [*Placed in Library. See No. LT-3764/87.*]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

(i) G.S.R. 1347 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum prescribing excise duty of 10 per cent AD VALOREM on all goods manufactured in India and supplied to ONGC/OIL/GAIL for oil exploration/exploitation.

(ii) G.S.R. 1348 (E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 123/81-CE dated the 2nd June, 1981 so as to prescribe excise duty of 15 per cent AD VALOREM on goods manufactured by 100 per cent oriented units and supplied to ONGC/OIL/GAIL.

(iii) G.S.R. 1280 (E) published in Gazette of India dated the 11th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 376/86-CE dated the 29th July, 1986 so as to substitute the entry '100 deniers and above but not above 750 deniers' for the entry in column 3 against serial No. 4 of the Table annexed to the notification.

(iv) G.S.R. 1355 (E) published in Gazette of India dated the 31st December, 1986 with an explanatory memorandum making certain amendments to Notification No. 44/80-CE dated the 24th April, 1980.

(v) G.S.R. 57 (E) published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum appointing the 10th February, 1987 as the date for the purpose of clause (b) of section 2 of the Central Excise Tariff (Amendment) Act, 1986.

(vi) G.S.R. 58 (E) published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum making consequential amendment in various notifications under the Central Excise Tariff for Chapters 28 to 40.

(vii) G.S.R. 59 (E) published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177/86-CE dated the 1st March, 1986. [Placed in Library. See No. LT-3765/87]

**Review on the working of and annual Report of Bharat Process and Mechanical Engineers Ltd. Calcutta for 1985-86, Engineering Projects (India) Ltd. New Delhi for 1985-86, Rehabilitation Industries Corporation Ltd., Calcutta for 1985-86 etc. etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARI) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :—

(a) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, and its subsidiary viz Weighbird (India) Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz Weighbird (India) Limited Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See LT-3766/87.]

(b) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi, for the year 1985-86.

(ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3768/87.]

(c) (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3767/87.]

(d) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1985-86.

(ii) Audited Report of the National Instruments Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3769/87.]

(e) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta for the year 1985-86.

(ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3770/87.]

(f) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1985-86.

(ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1985-86 along with Audited

Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3771/87.*]

(g) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1985-86.

(ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3772/87.*]

(h) (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1985-86.

(ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3773/87.*]

(i) (i) A statement regarding Review by the Government on the working of Instrumentation Limited, Kota, for the year 1985-86.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3774/87.*]

(j) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited for the year 1985-86.

(ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3775/87.*]

(2) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [*Placed in Library. See Nos. LT-3766 to 3775-87.*]

**Notification under Essential Commodities Act, 1955 and Review on the working of and Annual Report of Chandigarh Industrial and General Development Corporation for 1985-86 etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):  
I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under-section (6) of section 3 of the Essential Commodities Act, 1955 :-

(i) S.O. 30 (E) published in Gazette of India dated the 22nd January, 1987 regarding repeal of the Paper (Regulation of Production) Order, 1978.

(ii) S.O. 31 (E) published in Gazette of India dated the 22nd January, 1987 regarding repeal of the Paper (Control) Order, 1979. [*Placed in Library. See No. LT-3776/87.*]

(2) A copy each of the following papers (Hindi and English versions) under-sub-section (1) of section 619A of the Companies Act, 1956 :-

(a) (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1985-86.

(ii) Annual Report of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3777/87.*]

(b) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year, 1985-86.

(ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the

Comptroller and Auditor General thereon.

[*Placed in Library. See No. LT. 3778/87.*]

(3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1985-86 together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Ernakulam, for the year 1985-86.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[*Placed in Library. See No. LT-3779/87.*]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1985-86 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission for the year 1985-86.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[*Placed in Library. See No. LT 3780/87.*]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Material, New Delhi, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1985-86.

[*Placed in Library. See No. LT-3781/87.*]

(8) A statement (Hindi and English versions) showing reasons for delay in

bringing the papers mentioned at (7) above.

[*Placed in Library. See No. LT-3781/87.*]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the Year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on Working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1985-86. [*Placed in Library. See No. LT-3782/87.*]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1985-86 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1985-86. [*Placed in Library. See No. LT.-3783/87.*]

(11) A copy of the Half-yearly Report (Hindi and English versions) of the Coir Board, Ernakulam, for the period from 1st April, 1986 to 30th September, 1986, under section 19 of the Coir Industry Act, 1953.

[*Placed in Library. See No. LT-3784/87.*]

(12) (i) A copy of the Annual Report (Hindi and English Versions) of the Coir Board, Ernakulam, for the year 1985-86 under section 19 of the Coir Industry Act, 1953.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Ernakulam, for the year 1985-86.

(13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

[*Placed in Library. See No. LT. 3785/87.*]

**Statement showing reasons for not laying  
Annual Report of and Audited Accounts  
of Damodar Valley Corporation for  
1985-86 within stipulated time**

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : I beg to lay on the Table a Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Damodar Valley Corporation for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT. 3786/87.]

12.03 hrs.

**BUSINESS ADVISORY COMMITTEE  
Thirty-Fourth Report**

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move : "That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 2nd March, 1987."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 2nd March, 1987."

*The motion was adopted.*

[English]

MR. DEPUTY-SPEAKER : The hon. Prime Minister.

PROF. MADHU DANDAVATE : Is it a supplementary budget ?

MR. DEPUTY SPEAKER : He is replying to the Motion of Thanks on the President's Address.

12.05 hrs.

**MOTION OF THANKS ON PRESIDENT'S  
ADDRESS—CONTD.**

[English]

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Mr. Deputy Speaker, Sir, I rise to support the Motion of Thanks to the President for his Address to Parliament. "The debate on the President's Address has, by and large, been very constructive and interesting, and I would like to thank all the hon. members who participated in that debate for making it so constructive. I would like to specially thank the members of the opposition who had so little to raise that they have made it constructive."

PROF. MADHU DANDAVATE (Rajapur) : Send them your compliments.

MR. DEPUTY-SPEAKER : No comments please.

SHRI RAJIV GANDHI : I can answer their comments.

SHRI AMAL DATTA (Diamond Harbour) : The Prime Minister is fond of commenting on others' speeches.

SHRI RAJIV GANDHI : Sir, one of the points that was raised was that of having accords and trying to settle differences by talking across the table. Although I have already clarified in great detail outside the House, as it has been raised in the House, I think it is necessary that we put certain records straight in the House.

We have heard criticisms of the Punjab Accord, the settlement in Assam, the discussions, the agreement on Mizoram and in this vein it is relevant to recall Indiraji's Accord with the Sheikh in 1975. I would also like to quote a sentence from the Punjab Accord which says :